

FIR No. 213/2020
PS Sarai Rohilla
U/s 380/457/411/34 IPC
State Vs. Sonu Yadav S/o Sh. Mahadev Yadav

28.08.2020

(Through Video Conferencing)

An application under section 437 Cr.P.C on behalf of the accused Sonu Yadav S/o Sh. Mahadev Yadav for surrender-cum-bail filed through VC.

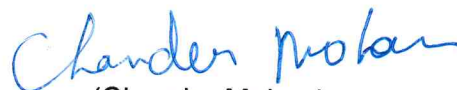
Present: Ld. APP for the State.
Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case and the investigation has been completed.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Sonu Yadav S/o Sh. Mahadev Yadav is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Sonu Yadav S/o Sh. Mahadev Yadav be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.



(Chander Mohan)
MM-04/Central/THC
28.08.2020

Geeta Kohli Vs. Rishi Kohli & Ors.
PS : Sarai Rohilla

28.08.2020

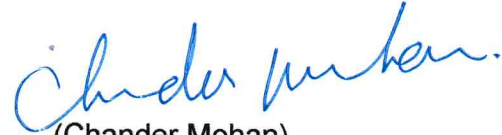
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Application U/s156(3) Cr.P.C r/w section 200 Cr.P.C filed on behalf of complainant through VC.

Present: Ld. Counsel for complainant/applicant.

Arguments heard.

Let Action Taken Report be called from SHO/IO PS Sarai Rohilla for 11.09.2020.



(Chander Mohan)
MM-04/Central/THC
28.08.2020